

ITEM NO.1502
(For Judgment)

COURT NO.12

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 20679/2017

HRD CORPORATION (MARCUS OIL AND CHEMICAL DIVISION) Petitioner(s)

VERSUS

GAIL (INDIA) LIMITED (FORMERLY GAS AUTHORITY OF
INDIA LTD)

Respondent(s)

WITH
SLP(C) No. 20675/2017 (XIV)

Date : 31-08-2017 These petitions were called on for
pronouncement of judgment today.

For Petitioner(s) Mr. Shailendra Swarup, AOR
Ms. Bindu Saxena, Adv.
Ms. Aparajita Swarup, Adv.

For Respondent(s) Mrs. Vanita Bhargava, Adv.
Mr. Ajay Bhargava, Adv.
Mrs. Abhisar Bairagi, Adv.
M/s. Khaitan & Co., AOR

Hon'ble Mr. Justice Rohinton Fali Nariman pronounced the
reportable judgment of the Bench comprising His Lordship and
Hon'ble Mr. Justice Sanjay Kishan Kaul.

Leave granted.

The appeals are dismissed in terms of the signed reportable
judgment.

(R. NATARAJAN)
COURT MASTER

(SAROJ KUMARI GAUR)
COURT MASTER

(Signed reportable judgment is placed on the file)